

C O N T E N T S

**Fifteenth Series, Vol. XXXVI, Fifteenth Session, 2013/1935 (Saka)
No. 6, Thursday, December 12, 2013/Agrahayana 21, 1935 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Thursday, December 12, 2013/Agrahayana 21, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Q. 101 – Shri Lalit Mohan Suklabaidya

... (*Interruptions*)

11.0 ¼ hrs

At this stage, Shri P. Kumar, Shri A.K.S. Vijayan, Shri M. Venugopala Reddy, Dr. Baliram, Shri Arjun Roy, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

MADAM SPEAKER: Hon. Minister.

... (*Interruptions*)

11.01hrs

MADAM SPEAKER: Q. 101 – Shri Lalit Mohan Suklabaidya

(Q. 101)

SHRI LALIT MOHAN SUKLABAIDYA : Madam Speaker, I have seen the answer given by the Minister. In his statement he has mentioned about the projects taken up in the Northeast. ... (*Interruptions*) We are very much concerned about the completion of the railway project from Lumding to Badarpur. This project was started in the year 1992. It was to be completed in 2010, but it was not completed. ... (*Interruptions*) Then, the Railway Ministry has stated that it would be completed in 2012, but it could not be completed and they wanted to give it to us as a new year's gift in 2014. ... (*Interruptions*) Now, the Railway Minister, in his answer, is saying that it would be completed in March, 2015 subject to adequate availability of funds. ... (*Interruptions*) Again, there is constraint of funds. The Railway Minister must assure in this House that it would be completed in March, 2015. ... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 Noon.

11.02 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.0 ¼ hrs

At this stage, Shri M. Venugopala Reddy, Shri Arjun Roy, Dr. Baliram. Shri P. Lingam, Shri O.S. Manian, Shri A.K.S. Vijayan, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.0 ½ hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): Madam, on behalf of my colleague, Shri S. Jaipal Reddy, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 9885/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2012-2013.

[Placed in Library. See No. LT 9886/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2012-2013.

[Placed in Library. See No. LT 9887/15/13]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2012-2013.

[Placed in Library. See No. LT 9888/15/13]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 9889/15/13]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2012-2013.
- [Placed in Library. See No. LT 9890/15/13]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2012-2013.
- [Placed in Library. See No. LT 9891/15/13]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2012-2013.
- [Placed in Library. See No. LT 9892/15/13]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013.

[Placed in Library. See No. LT 9893/15/13]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013.

[Placed in Library. See No. LT 9894/15/13]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2012-2013, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2012-2013.

[Placed in Library. See No. LT 9895/15/13]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2012-2013.
- [Placed in Library. See No. LT 9896/15/13]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2012-2013.
- [Placed in Library. See No. LT 9897/15/13]
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2012-2013.
- [Placed in Library. See No. LT 9898/15/13]
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2012-2013.
- [Placed in Library. See No. LT 9899/15/13]

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2012-2013.

(ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9900/15/13]

(b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2012-2013.

(ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9901/15/13]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2011-2012.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 9902/15/13]

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

(SHRI PRAFUL PATEL): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2012-2013, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2012-2013.

[Placed in Library. See No. LT 9903/15/13]

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT):

Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1)
 - (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2012-2013.
 - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9904/15/13]

- (2)
 - (i) Statement regarding Review by the Government of the working of the National Project Construction Corporation Limited, New Delhi, for the year 2012-2013.
 - (ii) Annual Report of the National Project Construction Corporation

Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9905/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2012-2013.
- (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9906/15/13]

- (2) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2012-2013.
- (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9907/15/13]

- (3) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2012-2013.
- (ii) Annual Report of the SJVN Limited, Shimla, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9908/15/13]

- (4) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9909/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): Madam, I beg to lay on the Table a copy of the corrigendum (Hindi and English versions) to the Outcome Budget* of Ministry of Drinking Water and Sanitation for the year 2013-2014.

[Placed in Library. See No. LT 9910/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): Madam, on behalf of my colleague, Shri Sachin Pilot, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 9911/15/13]

* Outcome Budget was laid on 21.03.2013

- (2) A copy of the Competition Commission of India (General) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. L-3(2)/Regin.-Gen.(Amdt.)/2013/CCI in Gazette of India dated 1st November, 2013 under sub-section (3) of Section 64 of the Competition Act, 2002.

[Placed in Library. See No. LT 9912/15/13]

- (3) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountant of India published in Notification No. 1-CA(5)/64/2013 in Gazette of India dated 30th September, 2013, under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. LT 9913/15/13]

- (4) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India published in Notification No. 104/33/Accts. in Gazette of India dated 30th September, 2013, under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. LT 9914/15/13]

- (5) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost Accountants of India published in Notification No. G/18-CWA/9/2013 in Gazette of India dated 26th September, 2013, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No. LT 9915/15/13]

- (6) A copy of Notification No. G.S.R.564(E) (Hindi and English versions) published in Gazette of India dated 21st August, 2013, making certain amendments in Notification No. G.S.R.490(E) dated 13th July, 2007 under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. LT 9916/15/13]

- (7) A copy of the Notification No. BY-EL2013/28 (Hindi and English versions) published in Gazette of India dated 17th July, 2013, regarding fresh election (By-election) to the council 2013 against one vacant seat arising out of death, falling in the Southern India Regional Constituency was held in pursuance of the Cost and Works Accountants Act 1959 as amended the Cost and Works Accountants (Election to the Council) Rules, 2006 issued under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No. LT 9917/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI ADHIR CHOWDHURY): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 9918/15/13]

- (2) A copy of the Railway Protection Force (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 719(E) in Gazette of India dated 31st October, 2013 under sub-section (3) of the Section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT 9919/15/13]

- (3) A copy of the Railway Red Tariff (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 740(E) in Gazette of India dated 19th November, 2013 under Section 199 of the Railways Act, 1989.

[Placed in Library. See No. LT 9920/15/13]

12.02 hrs

RESIGNATION BY MEMBER

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received a letter dated 11 December 2013 from Shri K.D. Deshmukh, an elected Member from Balaghat Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha.

I have accepted his resignation with effect from 12 December, 2013.

12.02 ½ hrs**COMMITTEE ON ESTIMATES
27th to 29th Reports**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): Madam, I beg to present the following Reports (Hindi and English Versions) of Committee on Estimates (2013-14):-

- (1) 27th Report on 'Performance of Project Arrow' pertaining to the Ministry of Communications and Information Technology (Department of Posts).
- (2) 28th Report on the Action Taken by the Government on the recommendations contained in the 8th Report of the Committee on Estimates (2004-05) on 'Medical Council of India' pertaining to the Ministry of Health and Family Welfare.
- (3) 29th Report on the Action Taken by the Government on the recommendations contained in the 18th Report of the Committee on Estimates (2012-13) on 'Procurement and Storage of Foodgrains' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12.03 hrs**COMMITTEE ON SUBORDINATE LEGISLATION
37th Report**

SHRI P. KARUNAKARAN (KASARGOD): Madam, I beg to present the 37th Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.03 ¼ hrs**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS
AND PUBLIC DISTRIBUTION
32nd Report**

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): Madam, I beg to present the 32nd Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2013-14) on Action Taken by the Government on the observations/ recommendations contained in the 28th Report of the Committee (2012-13) on Demands for Grants (2013-14) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12.03 ½ hrs**STANDING COMMITTEE ON LABOUR
39th Report**

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, मैं वस्त्र मंत्रालय के वर्ष 2013-14 की अनुदानों की मांगों के बारे में श्रम संबंधी स्थायी समिति के 36वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 39वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.04 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Department of Land Resources, Ministry of Rural Development *

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH):

Madam, I beg to lay this statement on the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Rural Development (15th Lok Sabha) in pursuance of Direction 73 A of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin - Part II dated September 1, 2004.

The 38th Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented in the Lok Sabha on 30.04.2013. The Report relates to the examination of Demands for Grants of the Department of Land Resources for 2013-14. An Action Taken Report on the recommendations/observations contained in the Report of the Committee was sent to the Standing Committee on Rural Development on 26.11.2013.

The present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my statement which is laid on the Table of the House. I would request that this may be considered as read.

* Laid on the Table and also placed in Library. See No. LT 9921/15/13.

12.05 hrs**(ii) (a) Status of implementation of the recommendations contained in the 244th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology ***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): On behalf of Shri S. Jaipal Reddy, I am laying this Statement in pursuance of Direction No. 73A of the Hon'ble Speaker, Lok Sabha issued *vide* Lok Sabha Bulletin, Part II, dated 1st September, 2004 to inform the esteemed House about the status of implementation on the Actions Taken by the Government on recommendations contained in Two Hundred Forty Fourth Report of the Committee on Demands for Grants of Department of Scientific & Industrial Research (DSIR) for the year 2013-2014.

The Committee, while reviewing the working and considering the detailed Demands for Grants of DSIR, analyzed the same with reference to the aims, objectives and achievements of the Department and presented the 244th Report thereon to both the Houses on 8th May, 2013. There were 23 recommendations in 244th Report of the Committee. Majority of them were advisory and appreciative in nature. The Department has furnished a detailed Action Taken Note on these recommendations to the Committee on 07.08.2013.

Excerpts of some of the most significant recommendations are as under:

- The Committee feels that though the utilization of funds of the Department is impressive, the Committee recommends that the Department should make endeavour to improve it further;

* Laid on the Table and also placed in Library. See No. LT 9922/15/13.

- The Committee is of the view that in order to fulfill aspirations of modern India, CSIR should aim to become amongst at least first 10 global organization in its field and it should strive hard to achieve that ranking within next 5 years, for that alone would give it position of pride in the hearts of millions of young men & women;
- The Committee appreciates development of Granito tiles and e-health centre initiative, which the Committee hopes will help in bringing affordable health services to the doorsteps of people. The Committee, accordingly, recommends that the Department should strive towards making these breakthroughs commercially viable;
- The Committee is pleased to note that the Department has agreed to widen the ambit of 250 handholding scholarships to include not only dyslexic students but also students suffering from other serious physical disabilities as recommended by the Committee in its 227th Report;
- The Committee welcomes setting up of Innovation Complexes which will have world class facilities and help catalyze innovation ecosystem of the region;
- The Committee recommends that the Consultancy Development Centre must formulate a potent action plan to develop and promote consultancy capabilities in the country so that consultancy emerges as a viable career option in the country;
- The Committee lauds the objective with which CSIR 800 scheme has been launched. The Committee also recommends that the Department should formulate more such schemes to augment the income of poor and quality of their lives;
- The Committee appreciates the novel objective of Open Source Drug Discovery Programme i.e. to make healthcare affordable to the common man. The Committee hopes that programme would lead to affordable treatment of these diseases for common man.; and
- The Committee notes skill development training programme organized by NRDC for the people of North Eastern States & for women's empowerment and is particularly happy on setting up of post-harvest technology centres.

The copy of the Action Taken Note on 244th Report, which was forwarded to Rajya Sabha Secretariat on 07.08.2013, is laid on the Table.

... (*Interruptions*)

(ii)(b) Status of implementation of the recommendations contained in the 245th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Biotechnology, Ministry of Science and Technology. *

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): On behalf of Shri S. Jaipal Reddy, I am laying this Statement in pursuance of Direction 73 A of Hon'ble Speaker, Lok Sabha under rule 389 of the Rules of procedure and conduct of Business in Lok Sabha (Eleventh Edition), to inform the esteemed House about the status of implementation of the recommendations made by the Department-related Parliamentary Standing Committee on Science & Technology, Environment and Forests in its 245th Report.

2. The 245th Report relates to the consideration of the Demands for Grants of the Department of Biotechnology for the financial year 2013-14.

The Committee reviewed the progress with reference to the aims, objectives and achievements of DBT in its meeting held on 3rd April, 2013.

3. The recommendations of the Committee have been considered by the Department of Biotechnology. A detailed Action Taken Report on the

* Laid on the Table and also placed in Library. See No. LT 9923/15/13.

recommendations has been given in Annexure-I which is laid on the Table.

... (*Interruptions*)

12.06 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 2013-14

THE MINISTER OF RAILWAYS (SHRI MALLIKARJUN KHARGE): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (Railways) for 2013-14.

... (*Interruptions*)

12.06 ½ hrs

**SCHEDULED CASTES AND SCHEDULED TRIBES
(PREVENTION OF ATROCITIES) AMENDMENT BILL, 2013***

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA): I beg to move for leave to introduce a Bill to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.”

The motion was adopted.

KUMARI SELJA: I introduce** the Bill.

... (*Interruptions*)

* Published in the Gazettee of India, Extraordinary, Part II Section-2 dated 12.12.2013

** Introduced with the Recommendation of the President.

12.07 hrs

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to construct Railway Under Bridges at various sections of Siwani region in district Bhiwani, Haryana

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the attention of the Government on the need to construct Railway Under Bridges (RUBs) at various Sections of Siwani region, District Bhiwani (Haryana).

I would like to state that the people of Siwani region are facing dire problems concerning the safety of human life, especially elderly, school going children and also livestock who while crossing over the railway track, due to division of agriculture land by the track, have to cover a long distance to access their fields. This is causing a lot of inconvenience and poses threat to the people and livestock.

In this regard, the Executive Engineer, Provl. Divn. PWD B&R Branch, Bhiwani has remitted a sum of Rs. 6,50,15,902/- (Rupees six crore fifty lac fifteen thousand nine hundred two only) to Sr. Divisional Finance manager, North Western Railway, Bikaner (Raj) *vide* Memo No. 13082 dated 07.10.2013 for

* Treated as laid on the Table.

construction of Road Under Bridge at six locations near villages Gaindawas, Siwani, Jhumpakalan, Barwa, Motipura and Baralu in Siwani region in my Parliamentary Constituency Bhiwani-Mahendergarh (Haryana). They have already deposited the P&E charges of Rs. 13.32 lakh on this account.

I urge the Hon'ble Minister for Railways to look into the matter personally and instruct the authorities concerned to take necessary action for expeditious construction of these RUBs in coordination with the State Government.

(ii) Need to accord early approval for construction of remaining portion of the Calicut bye-pass from Vengalam to Idimuzhikal on N.H.-17 in Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): The 28 Km long Calicut by-pass stretching from Vengalam to Idimuzhikal on National Highway 17 in Kerala was conceived in early 1980. The land acquisition for the entire stretch having a width of 45m has been completed. The construction of 23 Km by-pass has been completed.

The remaining 5 Kms stretch remains uncompleted. This is causing undue hardships to the motorists as well as affecting the Calicut city very badly with traffic bottlenecks.

The Government of Kerala has agreed to meet 50% of the cost of the construction of the remaining 5 Kms stretch.

I request the Minister for Road Transport and Highways to kindly ensure speedy clearance of the required approval so that the project could be completed immediately.

(iii) Need to enhance the pension of EPF pensioners

SHRI K. P. DHANAPALAN (CHALAKUDY): Nearly 27 per cent of EPF pensioners get a monthly pension of less than Rs 500 at present and about 56 per cent get pension between Rs 500 and Rs 1,000 a month. Some beedi workers receive Rs.30 a month as pension since the time the EPF Pensioners Scheme was introduced by the Central government in 1995. Even those with 30 to 35 years of service receive between Rs.100 and Rs.900 a month as pension. The maximum that a person can earn as pension has been fixed at Rs.1,900. There is almost four crore employees registered under the scheme since 2004 and about 20 crore people are covered under the scheme, if the dependants of the employees are taken into account. When the pension scheme was introduced by the Government, it was decided to revise the pension every 10 years. But that has not happened though two committees were set up. The first committee gave its report in 2005 to the Government and the second committee constituted in 2008 submitted its report on August 5, last year to the Government but there has been no response yet. The EPF pensioners do not have access to any medical facility despite having been employed in reputed companies for many years. They have been neglected despite contributing a portion of their savings toward their pension fund. Considering the fact that the EPF has an estimated fund of Rs.1.30 lakh crore, which is the money collected from the employees by the government, it is the right of the EPF pensioners to have a decent amount of pension.

Hence I request that as per the demand of the pensioners, the minimum pension may be increased to at least Rs 3000 per month and it may also be increased in proportionate to the rise in prices. Besides, their ESI medical benefits may also be restored.

(iv) Need to establish a Kendriya Vidyalaya at Miryalguda town in Nalgonda district of Andhra Pradesh

SHRI GUTHA SUKHENDER REDDY (NALGONDA): I request the Government for setting up of a Kendriya Vidyalaya at Miryalguda town in my Parliamentary Constituency which is largest town in Nalgonda district. It is well connected with road (NH-9) as well as rail transport. Miryalguda is a well developed town and is thickly populated. There are a large number of Central and State Government establishments located in and around the town. I feel opening of Kendriya Vidyalaya will go a long way in enhancing the literacy rate in the district and also build up the spirit of the competition to improve the educational standards in other schools.

I invite the kind attention of hon'ble Minister of Human Resource Development through you that the just demand of setting up a Kendriya Vidyalaya at Miryalguda town pending with Kendriya Vidyalaya Sanghatan may kindly be considered.

(v) Need to probe the issue of alleged spying of a woman

श्री सज्जन वर्मा (देवास): जब संपूर्ण राष्ट्र महिलाओं के सम्मान के प्रति चिंतित है और महिलाओं के प्रति होने वाले अपराधों में हो रही बढ़ोत्तरी को रोकने के लिए देश की संसद में सशक्त और कठोर कानून बनाने की पहल की जा रही है, ताकि महिलाओं के प्रति होने वाले अपराधों में कमी आए तथा महिलाओं का सम्मान भारत में बढ़े, ऐसे समय में जैसा कि समाचार पत्रों एवं टी.वी. से प्राप्त खबरों के अनुसार ज्ञात हुआ है, एक राज्य में एक महिला की जासूसी कराना बहुत ही चिंता का विषय है। यह एक राष्ट्रीय समस्या है और अभी तक न तो इस घटना में कोई एफ.आई.आर. दर्ज की गई है, न सर्वोच्च न्यायालय द्वारा कोई संज्ञान लिया गया है, जबकि सर्वोच्च न्यायालय भी महिलाओं के प्रति हो रहे अपराधों के लिए चिंतित है।

ऐसे में मेरा केन्द्र सरकार से अनुरोध है कि इस घटना के लिए जवाबदार लोगों के खिलाफ कार्यवाही करने हेतु कदम उठाए जाएं।

(vi)Need to accord environment clearance for construction of road from Cachar district to Dima Hasao district of Assam under East-West Corridor project

SHRI KABINDRA PURKAYASTHA (SILCHAR): Recently people of entire Barak Valley have become disheartened following a statement made by the Hon'ble Minister for Environment and Forests, Government of Assam regarding forest clearance to be obtained from National Level Wild life Board for Package no. 14 covering the 31 Km long stretch from Balacherra in Cachar district to Harangajao in Dima Hasao district of Assam for ongoing East- West corridor (Mahasadak) project. As per daily newspaper reports published from Silchar, the Honourable Minister for Environment and Forests, Government of Assam has expressed his doubt that the National Level Wild Life Board may not show green signal to the aforesaid package no. 14 of East-West Corridor. This is shocking news for the people of Barak Valley. This route is not only important for the Barak Valley comprising of three districts of Assam namely Cachar, Karimganj and Hailakandi but it will be a lifeline for the States of Mizoram, Tripura and Manipur too. Mizoram has long international boundary with Bangladesh and Myanmar whereas Tripura has international boundary with Bangladesh.

Apart from the stretch as mentioned above, the progress of work under other packages of East-West corridor in Assam under the supervision of National Highways Authority of India is not remarkable. The progress of work under package no AS 21 covering the stretch from Harangajao to Jatinga in Dima Hassao District of Assam having 25 Km length is very slow. So far approximately 20% progress has been achieved. If such is the pace of work, then the Construction of East -West corridor project will become a never ending process. I, therefore, urge the Government to take suitable steps in this regard.

(vii) Need to set up an AIIMS like institute at Gorakhpur in Uttar Pradesh

योगी आदित्यनाथ (गोरखपुर): गोरखपुर उ.प्र. का एक प्रमुख महानगर है। पूर्वी उ.प्र. पश्चिमोत्तर बिहार तथा नेपाल की तराई की एक बड़ी आबादी को लेकर लगभग 6 करोड़ की आबादी अपनी शिक्षा, स्वास्थ्य, व्यापार एवं रोजगार के लिए गोरखपुर पर निर्भर करती है। पूर्वी उ.प्र. में इतनी बड़ी आबादी की स्वास्थ्य सुविधा के लिए एकमात्र चिकित्सा संस्थान बी.आर.डी. मेडिकल कॉलेज गोरखपुर में है। राज्य सरकार के अल्प संसाधनों एवं उपेक्षा के कारण भी पूर्वी उ.प्र. में स्वास्थ्य सुविधा की आवश्यकता को पूरी करने में गोरखपुर मेडिकल कॉलेज पूरी तरह सफल नहीं है। नेपाल की तराई का यह क्षेत्र अनेक वैक्टर जनित बीमारियों इन्सेफलाइटिस, मलेरिया, फाइलेरिया, काला ज्वर, डेंगू आदि से प्रतिवर्ष पूरी तरह प्रभावित होता है और प्रतिवर्ष हजारों मौतें होती हैं। अकेले इन्सेफलाइटिस से पिछले 33 वर्षों में पूर्वी उ.प्र. में एक लाख से अधिक बच्चों की मौतें हुई हैं जिसमें बी.आर.डी. मेडिकल कॉलेज गोरखपुर में ही 35 हजार से अधिक मौतें हुई हैं और लगभग इतने ही बच्चे शारीरिक और मानसिक रूप विकलांगता के शिकार हुए हैं। इन्सेफलाइटिस जैसी तमाम वैक्टर जनित बीमारियों से यह क्षेत्र लगातार पीड़ित है। स्वास्थ्य सुविधा के अभाव में लगातार हो रही मौतें शासन-प्रशासन की भयंकर लापरवाही को ही प्रदर्शित करती है। पूर्वी उ.प्र. की स्वास्थ्य सुविधाओं को लेकर संसद में बार-बार सरकार का ध्यान आकर्षित करने के पश्चात् 29 दिसम्बर, 2011 को केन्द्रीय स्वास्थ्य एवं परिवार कल्याण मंत्री ने गोरखपुर में अखिल भारतीय आयुर्विज्ञान संस्थान की तर्ज पर एक केन्द्रीय चिकित्सा संस्थान स्थापित करने की घोषणा की थी लेकिन एक वर्ष से अधिक समय व्यतीत हो चुका है अभी तक इस संबंध में कोई प्रगति नहीं हुई।

कृपया व्यापक जनहित में गोरखपुर के लिए अखिल भारतीय आयुर्विज्ञान संस्थान स्वीकृत किया जाए तथा प्राथमिकता के आधार पर निर्माण का कार्य भी प्रारंभ करने का कष्ट करें।

(viii) Need to address the problem of tea garden workers in West Bengal

SHRI MAHENDRA KUMAR ROY (JALPAIGURI): In West Bengal, a good number of Tea Gardens have recently been closed without giving prior notices by the administration which affected the lives of about 1000 tea workers . People are not getting minimum subsistence such as free ration wheat. It is further learnt that many tea workers have died of starvation but the State Government is indifferent to the sorry plight of Tea Garden workers.

I would, therefore, request the Government to take up the issue in the right earnest and ensure that the problem of the tea workers is solved immediately.

(ix) Need to declare the road from Dekanal to Joda via Kankarhar, Banspal, Bamberi in Odisha as a National Highway

श्री यशवंत लागुरी (क्योंझर): ओडिसा सरकार ने आदिवासियों के क्षेत्रों के विकास करने के लिए डेकानाल, जोडा वाया कंकराहाड, तेलकुई, बांसपाल, बामेबारी को राष्ट्रीय राजमार्ग घोषित करने के लिए निवेदन किया है परंतु केन्द्र सरकार ने अभी तक इस पर निर्णय नहीं लिया है । इसे लंबित करने के कारण ओडिशा के आदिवासी बाहुल्य क्षेत्रों का विकास रुका हुआ है । इस प्रस्तावित राष्ट्रीय राजमार्ग पर कई मूल्यवान खनिज के अपार भंडार हैं, परंतु राजमार्ग नहीं होने के कारण यहां पर कोई उद्योग लगने की बजाय यहां के खनिज पदार्थों को ढो कर ले जाया जाता है । इस प्रस्तावित राष्ट्रीय राजमार्ग को घोषित होने के कारण इन सड़कों का विकास हो सकेगा । उससे इस क्षेत्र के औद्योगिकीकरण करने में सहायता मिलेगी, जो देश के संतुलित विकास को दिशा प्रदान करेगा ।

सरकार से अनुरोध है कि उक्त राष्ट्रीय राजमार्ग को शीघ्र घोषित किया जाये।

**(x) Need to transfer the ESI Scheme of Maharashtra Government to the
Employees' State Insurance Corporation**

श्री चंद्रकांत खैरे (औरंगाबाद): मेरे गृह राज्य महाराष्ट्र में काफी बीमित सदस्य रहते हैं जो ई0एस0आई0 अस्पताल में इलाज की सुविधा पाने का पात्र हैं । 2010 में महाराष्ट्र विधान सभा ने अपने एक प्रस्ताव को पास कर राज्य सरकार की ई0एस0आई0एस0 योजना को ई.एस.आई.सी. में हस्तांतरित करने का निर्णय लिया । परंतु तीन साल गुजरने के पश्चात् भी ई.एस.आई.एस. योजना को ई.एस.आई.सी. में हस्तांतरित नहीं किया गया । जिसके कारण पूरे महाराष्ट्र में श्रमिकों का इलाज समुचित रूप से नहीं हो पा रहा है । साथ ही यहां के अस्पतालों की स्थिति भी दयनीय बनी हुई है । महाराष्ट्र सरकार और केन्द्र सरकार के बीच हुए अब तक की बातचीत का नतीजा कुछ नहीं निकल पाया है । जिस बीमित सदस्य को ई.एस.आई.सी. सबसे महत्वपूर्ण मानती है उनके स्वास्थ्य के साथ खिलवाड़ क्यों किया जा रहा है ।

सरकार से अनुरोध है कि महाराष्ट्र विधान सभा ने जो प्रस्ताव 2010 में पास किया था उसके अनुरूप महाराष्ट्र राज्य की ई.एस.आई.एस. योजना का हस्तांतरण ई.एस.आई.सी. को शीघ्र सौंपा जाये । जिससे महाराष्ट्र राज्य के लोगों की भावनाओं का आदर होगा और बीमित सदस्य को अच्छी स्वास्थ्य सुविधा प्राप्त हो । इसका निर्णय केन्द्र सरकार अति शीघ्र करे ऐसी मेरी प्रार्थना है ।

12.07 hrs

OBSERVATION BY THE SPEAKER

Timely completion of financial business

MADAM SPEAKER: Hon. Members, as you are aware, the Supplementary Demands for Grants (General) for 2013-14 have been included in today's List of Business for discussion and voting. The Supplementary Demands relating to Railways for 2013-14 have been permitted by me for discussion and voting today by issuing a supplementary agenda. As per constitutional requirement, after the Supplementary Demands and the connected Appropriation Bills have been passed by Lok Sabha, the Appropriation Bills will be sent for the consideration of Rajya Sabha.

Hon. Members, I have also received notices of Motion of No-Confidence in the Council of Ministers which I am duty bound to bring before the House.

Hon. Members would appreciate that I am also duty bound to ensure timely completion of financial business. Therefore, under Direction 2, I direct that the House may take up items relating to Supplementary Demands before the notices of Motion of No-Confidence are brought before the House.

... (*Interruptions*)

12.08 hrs

**DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2013-2014
AND
STATUTORY RESOLUTION RE: APPROVAL OF
NOTIFICATION TO INCREASE BASIC CUSTOMS DUTY**

MADAM SPEAKER: Now, we take up Item Nos. 18 and 19 together.

... (*Interruptions*)

MADAM SPEAKER: Motion moved:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 4, 5, 7 to 12, 14, 17, 19, 22, 25, 27, 28, 31 to 34, 36, 39, 42 to 44, 47 to 49, 51, 53, 55 to 61, 64, 66, 67, 69, 73, 74, 76, 83, 84, 88, 89, 91, 93 to 97, 100 to 102, 104 and 105.”

MADAM SPEAKER: Hon. Finance Minister to move the Statutory Resolution.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move the following Resolution:—

“In pursuance of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No. 44/2013-Customs, dated 17th September, 2013 [G.S.R.635(E), dated 17th September, 2013] which seeks to increase the basic customs duty (BCD) on (a) articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal; and (b) articles of goldsmiths' or silversmiths' wares and parts thereof, of precious metal or of metal clad with precious metal falling under CTH 7113 or 7114 from 10% to 15% by amending the statutory rate.”

... (*Interruptions*)

MADAM SPEAKER: Shri Shailendra Kumar.

... (*Interruptions*)

MADAM SPEAKER: I shall now put the Supplementary Demands for Grants (General) for 2013-2014 to the vote of the House.

The question is:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 4, 5, 7 to 12, 14, 17, 19, 22, 25, 27, 28, 31 to 34, 36, 39, 42 to 44, 47 to 49, 51, 53, 55 to 61, 64, 66, 67, 69, 73, 74, 76, 83, 84, 88, 89, 91, 93 to 97, 100 to 102, 104 and 105.”

The motion was adopted.

... (*Interruptions*)

MADAM SPEAKER: The Supplementary Demands for Grants (General) for 2013-14 are passed.

I shall now put the Statutory Resoution to the vote of the House.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“In pursuance of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No.44/2013-Customs, dated 17th September, 2013 {G.S.R.635(E), dated 17th September, 2013} which seeks to increase the basic customs duty (BCD) on (a) articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal; and (b) articles of goldsmiths’ or silversmiths’ wares and parts thereof, of precious metal or of metal clad with precious metal falling under CTH 7113 or 7114 from 10% to 15% by amending the statutory rate.”

The motion was adopted.

12.11 hrs**APPROPRIATION (NO. 5) BILL, 2013***

MADAM SPEAKER: Now the House shall take up Item No.19A. Hon. Minister.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014.... (*Interruptions*)

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014.”

The motion was adopted.

SHRI P. CHIDAMBARAM: Madam, I introduce ** the Bill.

MADAM SPEAKER: Now the House shall take up Item No.19B.

... (*Interruptions*)

SHRI P. CHIDAMBARAM: Madam, I beg to move:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014 be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014 be taken into consideration.”

* Published in the Gazette of India, Extraordinary, Part II, Section -2 dated 12.12.2013

** Introduced with the Recommendation of the President.

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI P. CHIDAMBARAM: Madam, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

... (Interruptions)

12.12 hrs**DEMAND FOR SUPPLEMENTARY GRANTS (RAILWAYS), 2013-2014**

MADAM SPEAKER: The House shall now take up Item Nos.19C.

Motion moved:

“That the supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the head of Demand entered in the second column thereof against Demand No.16. ”

... (*Interruptions*)

MADAM SPEAKER: I shall now put the Supplementary Demand for Grants (Railways) for 2013-14 to the vote of the House.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That the supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the head of Demand entered in the second column thereof against Demand No.16. ”

The motion was adopted.

... (*Interruptions*)

MADAM SPEAKER: The Supplementary Demand for Grants (Railways) for 2013-14 is passed.

12.14 hrs**APPROPRIATION (RAILWAYS) NO. 4 BILL, 2013***

MADAM SPEAKER: The House will now take up Item No.19D.

... (*Interruptions*)

THE MINISTER OF RAILWAYS (SHRI MALLIKARJUN KHARGE): Madam, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways.”

The motion was adopted.

SHRI MALLIKARJUN KHARGE: Madam, I introduce** the Bill.

MADAM SPEAKER: The House will now take up Item No.19E. Hon. Minister.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Madam, I beg to move:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of

* Published in the Gazette of India, Extraordinary, Part II, Section -2 dated 12.12.2013

** Introduced with the Recommendation of the President.

the financial year 2013-14 for the purposes of Railways, be taken into consideration.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI MALLIKARJUN KHARGE: Madam, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

12.16 hrs

**ANNOUNCEMENT BY THE SPEAKER
Notices of no-confidence motion**

MADAM SPEAKER: Hon. Members, I have received three notices of Motion of No-Confidence in the Council of Ministers from Shri Rayapati Sambasiva Rao and others; Shri K. Narayan Rao and others; and Shri Y.S. Jagan Mohan Reddy and others, which I am duty bound to bring before the House.

Unless the House is in order, I will not be in a position to count 50 Members who have to stand in their assigned places so that I ascertain as to whether the leave has been granted. Therefore, I request all of you to go back to your seats.

... (व्यवधान)

अध्यक्ष महोदया : आप लोग नो-कॉन्फिडेंस मोशन लाने के लिए वापस जाइए।

... (व्यवधान)

MADAM SPEAKER: For the sake of No-Confidence Motion, please go back to your seats.

... (*Interruptions*)

अध्यक्ष महोदया : मुझे 50 सदस्यों को गिनना है।

... (व्यवधान)

अध्यक्ष महोदया : मुझे 50 सदस्यों की गिनती करनी है।

... (व्यवधान)

MADAM SPEAKER: I have to count 50 people. Please go back to your seats. Please bring the House to order.

... (*Interruptions*)

MADAM SPEAKER: Since the House is not in order, I will not be able to bring this Motion.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet tomorrow at 11:00 a.m.

12.18 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, December 13, 2013/ Agrahayana 22, 1935 (Saka).*
